GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 2573 TO BE ANSWERED ON 06.03.2020

Reverse Osmosis Systems

2573. SHRI V.K. SREEKANDAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has issued any notification regarding prohibition on the use of reverse osmosis systems, which result in wastage of almost eighty per cent of water;
- (b) if so, the details thereof;
- (c) whether the Government has received any suggestion from the National Green Tribunal in this regard; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a) to (d) Hon'ble National Green Tribunal (NGT) in O.A. 134 of 2015 titled 'Friends through its General Secretary versus Ministry of Water Resources' vide its order dated 20.05.2019 directed that Ministry of Environment, Forest and Climate Change (MoEF&CC) may issue appropriate notification prohibiting use of Reverse Osmosis (RO) where Total Dissolved Solids (TDS) in water is less than 500mg/l, NGT further directed that wherever RO is permitted, a requirement is laid down for recovery of water be more than 60%.

In pursuance of above order, MoEF&CC has published draft notification for regulation of Membrane Based Water Purification System. The draft notification is available on MoEF&CC website calls for suggestion / comments from public and affected stakeholders.
